

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:5863
ANSWERED ON:03.05.2000
PENDING CASES OF PROVIDENT FUND
DUKHA BHAGAT

Will the Minister of LABOUR be pleased to state:

- (a) the number of cases pertaining to payment of provident Fund lying pending as on date, State-wise;
- (b) the reasons therefor; and
- (c) the steps taken by the Government to clear the pending cases?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a): The requisite information as on 31.3.2000 is as under:

Name of the region No. of PF Claims Pending

Andhra Pradesh	27	
Bihar	697	
Delhi	127	
Gujarat	8454	
Himachal Pradesh		303
Haryana	2561	
Karnataka	5308	
Kerala	163	
Maharashtra	22585	
Madhya Pradesh		110
N.E. Region	68	
Orissa	498	
Punjab	4186	
Rajasthan	1150	
Tamil Nadu	8056	
Uttar Pradesh		1738
West Bengal	1733	

(b): The EPF claim complete in all respects is required to be settled within 30 days from the date of its receipt in the EPF office. However sometimes settlement of PF claim is delayed for reasons like submission of incomplete application forms, non-submission of returns by the employer, difference in signature, etc.

(c): In order to provide prompt service to the subscribers a massive computerisation programme has been launched in the EPF Organisation. A Central Action Plan has also been formulated for regular monitoring of settlement of PF claims. The grievance redressal machinery in the EPF organisation has been strengthened and activated so as to ensure early settlement of PF claims.